

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 322**  
CA-151/2021  
**IN**  
**CP-68/ND/2021**

**IN THE MATTER OF:**

Deepa Sharma & Others ..... Petitioner/Applicant  
Vs.  
Trans Asia Auto and General Finance Ltd. .... Respondent

**Order under Section 71(10)**

**Order delivered on 29.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Gautam Prabhakar, Adv.  
For the Respondent :

**ORDER**

**CA-151/2021**

Ld. Counsel appears for the Respondent. Ld. Proxy Counsel appearing for the Petitioner seeks an adjournment on the ground that the main Counsel is unwell.

List the matter **on 08.07.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay